7. Shri D. D. Bhargava, Chief Officer, \ Department of Non-banking Companies, 1 RBI.

8. Shri B. N. Chikaramani, Assistant Chief Officer, Department of Non-banking Companies (R.B.I.).

This is the constitution. Certainly, when the report is available, I shall consider the question of making it available to Members of Parliament.

SHRI SUBRAMANIAN SWAMY: You are not making any commitment '.'

SHRI C. SUBRAMANIAM: I am not making a commitment. That is one thing.

Secondly, 1 would like to comment on the observation of the hon. Member that women only spend. That is not so. Women gave and men spend . . .

(Interruptions)

SHRIMATI SUMITRA G. KULKARNI: I must thank the Finance Minister for upholding the honour of women. We do the saving. It is usually the men who go on squadering away the money...

(Interruptions).

Now, Sir, the House will agree with me, that in recent years there has been mushroom grewth of chit fund companies. They try to dupe the public by offering them attractive returns on their deposits. They swindle and after some time they totally vanish from the scene. I would like to ask the hon. Member, how many such chit fund companies exist, how many have vanished from the scene and what is the exact amount that is swindled? Has any track been kept of this by Finance Ministry?

Another aspect of it is that we are, of of the Indian Airlines. course, using the machinery of nationalized banks. But why is it that the Government is not using the cooperative banks' machinery floor of the House by Prof. N.M. Kamble. also for increasing deposits and securities? These are the two aspects.

SHRI C. SUBRAMANIAN! : As far as co-operative banks are concerned, certainly they have succeeded only in certain areas. In certain areas they have not made an impact at all. But wherever they have succeeded in their operations, they have been able to mobilise deposits, particularly in the rural areas. But I do agree that there is a greater scope for them. It is a. State subject. I am sure they would pursue this aspect also.

With regard to the number of chit fund cum panics which have defrauded people and have vanished, I won't be able to give statistics immediately. But if the hon. Member is interested, she may put a separate question and then I will be able to give all the details.

SHRIMATI SUMITRA G. KULKARNI: What about co-operative banks?

SHRI C. SUBRAMANIAM: I have already replied.

SHRIMATI SUMITRA G. KULKARNI: Chit fund companies are not only in rural areas. In Delhi also there are so many . . .

(Interruptions)

Scheduled Caste and Scheduled Tribe pilots in Indian Airluies

2. PROF. N. M. KAMBLE: f SHRI K. N. DHULAP: SHRI R. D. J. AVERGOANKAR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the number of pilots and other high officials in the Indian Airlines who belong to Scheduled Castes and Scheduled Tribes?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAI BAHADUR): As on 31-12-1974, there were 32 officers including 4 pilots belonging to Scheduled Castes and 6 officers including one pilot belonging to Scheduled Tribes, in 'the service

tThe question was actually asked on the;

PROF. N. M. KAMBLE: What is the general policy regarding reservation for Scheduled Castes and Scheduled Tribes in such companies?

SHRI RAJ BAHADUR: The percentage of reservation for direct recruitment by open competition on an All-India basis is 15 per cent for Scheduled Castes and 7-1/2 per cent for Scheduled Tribes and for direct recruitment by selection through an All-India examination, it is 16-1/2 per cent for Scheduled Castes and 7.5 per cent for Scheduled Tribes. We have given a number of facilities and concessions to Scheduled Caste and Scheduled Tribe candi-, dates. The range of concessions and fact-I lilies include some marginal weightage in I qualifying marks in selection test to these candidates.

PROF. N. M. KAMBLE: Is this particular percentage effective? The training facilities are not provided to these people because about Rs. 6,000 to Rs. 7,000 are required for training a pilot.

SHRI RAJ BAHADUR: We have issued instructions and 1 think they are being followed stilting that Scheduled Castes and Scheduled Tribe Officers should be nominated for training programmes run by various training institutions. They should also be given extra training to enable them to come up to the standard for promotion along with other candidates. This is being done. So far as any other measures are concerned, we are prepared to consider any proposal or suggestion. My colleague, the Finance Minister, has permitted me to work out a scheme under which the Scheduled Caste and Scheduled Tribe candidates, on an all-India selection basis, may be allowed some facilities and concessions even in the matter of training for private pilot's licence.

SHRI K. N. DHULAP: The Indian Airlines have introduced schemes for training of pilots, but the candidate has to pay a huge amount. I would like " to know whether any concession has been given to safeguards and precautions In respect of ing.

.SHRI RAJ BAHADUR: As 1 have already stated, so far as training for private pilot's licence is concerned, this is what we are working out. As the cost of flying is Rs. 192/- per hour as worked out by a special committee, we are thinking whether we can provide free training to some Scheduled Caste and Scheduled Tribe candidates after selecting them on an all-India basis. As far as engineering and other sides are concerned, we would like to give them concessions.

श्री आर. डी. जगताप आवरगंगवकर : क्या माननीय मंत्री जी यह बतलाने की कृपा कर गें कि क्या यह सच हैं कि रेक टुमेंट के वक्त इसका तां ट्याल किया जाता है, लेकिन प्रमोशन के वक्त रिजर्वेशन का ख्याल नहीं किया जाता हैं?

श्री राज बहाद्र : रेक्टमेंट के वक्त ख्याल किया जाता है और प्रमांशन के वक्त भी ख्याल करने की कोशिश की जाती हैं, लेकिन इसमें एक बड़ी भारी जिम्मेदारी की बात हैं क्योंकि जिन कर्मचारियां या अधिकारियां को नियुक्त किया जाता है उनके हाथ में यात्रियों को ले जाने और एचरकापट की संपटी की जिम्मेदारी आती हैं ताकि वं यात्रियों को सही सलामत पहांचा सकें। इस प्रश्न के संबंध में शिह्यल्ड-कास्ट और शिहयुल्ड ट्राइब्स की वेलफेयर कमंटी ने अपनी इसवीं रिपोर्ट में चाँथी लोकसभा को लिखा था। और गवर्नमें टिकी और से दिया गया जवाब मान लिया गया था कि संपटी को एयरकाफट की वेखने रेक्ट्रमेंट के संबंध में स्टेन्डर्ड रिलॅंड्स करना सम्भव नहीं हैं। इसके सम्बन्ध में में समभता हूं कि कमेटी की दूसरी स्पिट जो पांचवी लोकसभा को दी गई, उसमें मान लिया गया है कि कमेटी की इस रेक मेन्डेशन को उस केंटिनरी में रखा जाय जिसके बारे में लिखा गवा हैं।

"Recommendations and observations that the Committee do not desire to pursue in view of !he Government's reply." The Government's reply was that they would like to observe the safeguards and precautions in resnect of safety.

SHRI N. H. KUMBHARE: Sir, the 1 figures that are supplied to us are only in respect of pilots. In fact, we wanted I other particulars as regards promotion so far as the higher posts are concerned and from the figure itself it would be seen that Scheduled Castes and Schedule Tribes arc not adequately represented. While the percentage fixed is 15 per cent and 7-1/2 per for the Scheduled cent respectively Canes and Scheduled Tribes, I don't find there is even one per cent of Scheduled Castes and Scheduled Tribes. So, in the first place, I would like to know whether the Government would take special measures even to the extent of special recruitment so as to fill in the backlog. Secondly. I would like to know whether the Government would adopt in toto the Government instructions with regard to promotions because we are often being told that there are agreements with the employees' associations and thai these associations do not agree for promotions. Now, these rights for reservation in services and promotions flow from the Constitution itself and, therefore, no measure should come in the way. So, these are some of the pretexts an which our legitimate claim is being denied. I would like to know from the hon. Ministet specifically whether all Government instructions will be adopted in toto with regard to the intial recruitment as well as promotions.

SHRI RAJ BAHADUR: Sir, first of all, I would like to refer the hon. Member to my reply. He said that the reply relates to pilots only. It is not so. I have said that as on 31-12-1974, there were 32 officers including four pilots. That means, apart from pilots, there are other categories of officers alo, as many as . . .

SHRI N. H. KUMBHARE : The question is $12 \ \text{per cent} \dots$

SHRI RAJ BAHADUR: I have ahead* explained. May T just for the sake o satisfaction recount the very man; things which I have already said abou technical qualifications. Engineering job are technical, operation is technical, ai

safety is technical. Again, medical line is technical. Even planning is technical in that way. And there are so many other jobs like that of flight engineers, maintenance and mechanics etc. that are engineers technical. Further I said that so far as the total strength of the Indian Airlines is concerned, there are 13,385 persons on the staff. Out of whom, as many as 1,563, that means 12 per cent, are already from Scheduled Castes am talking of all .(Interruptions) I categories put together. Let me finish my reply. But as I have explained already, the operations of the Indian Airlines are extremely technical and the hon. Members will agree with me that in the interest of safety, the standard should not be relaxed. He asked me, how arc we going to overcome the agreements with Unions? He suggested that such agreements should not be allowed to come in the way. I don't think the agreements should come in the way of S. C. or S. T. candidates. As far as the backlog is con-j cerned, I would only recount three facts. Sir, it has been laid down as an instruction or rule that wherever, as a result of staff assessment, it becomes necessary to declare certain staff as surplus, Scheduled | Caste and Scheduled Tribe employees in | the relevant grade shall not be included in I that surplus. This is one measure by which I we want to overcome this backlog.; Secondly, by means of a special training programme, we want to bring up the I number of Scheduled Caste and Scheduled i Tribe complement to the required centage, and then by the provision of certain other facilities and concessions too.

SHRI B. RACHAIAH: In view of the inadequate representation in all these categories, I would like to know whether the Government would create facilities for training these people before they are recruited.

, I SHRI RAJ BAHADUR: The Indian - Airlines can, perhaps, not provide for that , j training facility before the recruitment, t . But once recruited, for promotional pur-s poses, they will certainly provide as much training facility as possible.

SHRI K. CHANDRASEKHARAN: They fail to comply with the percentage requirements set up by the Ministry of J Home Affairs which applied to all public : sector corporations, including the Indian Airlines. The hon. Minister has sought the protection to an extent on account of the fact that a large number of technical personnel are appointed in the Indian Airlines. 1 should think that its only one side of the picture.

I should think that so far as non-technical personnel are concerned, no effort is made by the management to see that adequate of Scheduled Caste number Scheduled Tribe candidates are appointed. Oil the other hand, 1 would even say that there is an underlying area of prejudice in the management against the appointment of ! Scheduled Caste and Scheduled Tribe candidates. May Iknow from the hon. Minister as to what prevents the management from imparting training to those Scheduled Caste and Scheduled Tribe personnel who are already working in the Indian Airlines. There are persons belonging to these communities working in the Indian Airlines who have got good personality and good physique and who could be trained for the jobs of cabin stewards and air hostesses but on account of the fact that they belong these to communities, they are not being trained.

Member had just listened to the earlier reply Castes and Scheduled Tribes. If the hon. that I gave, he may not have made these Member wants the figures for minority observations or might have spared himself the communities, it is not with me. I am sure that trouble of making these I have said that so far justice is being done to all communities and as number of such staff is concerned, there are there is no discrimination. Barring Scheduled 1563 Scheduled Caste and 98 Scheduled Tribe Castes and Scheduled Tribes who enjoy some employees constituting a percentage of 12 per preferences under the Constitution all other cent. This is, of course, not up to the mark but communities are on par and we should not very near the mark.

So far as the selection of non-technical staff members for appointment to technical posts is concerned after duly training them, I hope the hon. Member will agree with

nie that there is the basic requirement o qualifications and it is not possible just U pick up any non-technical hand and trail him for a technical job.

As far as the question of stewards am hostesses is concerned, I will bear the suggestion of the hon. Member in mind and 1 may assure the hon. Member that Indian Airlines is already trying to recruit some people out of these communities for the posts of stewards and air hostesses.

SHRI SUBRAMANIAN SWAMY: There is no special qualification prescribed for the posts of stewards and air hostesses. Mr. Chairman, the hon. Minister is hiding behind technicalities. What is there that is required to train air hostesses ? Why is there discrimination?

SHRI K. CHANDRASEKHARAN: Except good personality and that is available.

SHRI KHURSHED ALAM KHAN: Sir, [will be stressing the obvious if I say that a job for the minority communities is still a promised land in the Indian Airlines. May I know, therefore, from the hon. Minister what the number of minority communities working in the Indian Airlines, if not in the Pilots and high officials categories, but, in the fourth class categories is, where they could fit in?

SHRI RAJ BAHADUR: Sir, I may humbly SHRI RAJ BAHADUR : Sir, if the hon submit that this question relates to Scheduled consider any other community handicapped com-munily entitled special protection

श्री रची राच : सभापति महोदय, में कोई मवाल पूछनं से पहले माननीय मंत्री जी से अन्-रोध करूंगा कि जब सरकार जो संफगार्ड सं

17

शंडयल्ड कास्ट ऑर शंडयल्ड टाइब्स को दिये डोडियन एयर लाइस बना है 9 प्राइवंट संक्टर गए हों संविधान में उन को मानती हों-15 प्रतिशत ऑर 7 प्रतिशत, तो फिर फूट साबित करने के लिए मंत्री जी जो तर्क देते हैं कि यह टोक्निकल पोस्ट हों और उन में सेपटी का यवाल हैं, यह सही बात नहीं हैं। उसके बाद में माननीय मंत्री जी से जानना चाहता हुं कि जब से यह सेवा जारी हुई हैं तब से माननीय मंत्री जी के मंत्रालय से शेहयुल्ड कास्ट ऑर शेहयुल्ड टाइब्स को तालीम देने के लिए क्या-क्या किया गया है ? दूसरे में मंत्री जी से जानना चाहता हुं कि बस्मतारी कमेटी ने जो उन के मंत्रालय के पॅल्योर हुए हों उन पर क्या कोई टिप्पणी की हें ऑर तीसरे क्या अभी तक एयर होस्टेसेंज को मुकर्र करने के लिए कोई कदम उठाये गये हैं ? उन के लिए किसी टेविनकल क्वालि-फिकेशन की जरूरत नहीं हैं। मैं जानना चाहता हुं कि कालेज ऑर स्कूलों में जो लड़िकयां पड़ती हैं शंड्यल्ड कास्ट ऑर शंड्यल्ड टाइब्स की-ऑर आप गवर्नर रह चुके हैं" गवर्नमें ट की तरफ से ट्राइबल डिपार्टमेंट होते हैं. तो क्या उन्होंने माननीय मंत्री जी को लिखा है कि आप इस तरह की लड़ीकयों को ढ़ांडों जो कि नान टेक्निकल स्टाफ में भी भर्ती हो सकें ?

श्री राजबहादूर : इस समय जो चिन्ता प्रकट की जा रही हैं शंड्युल्ड कास्ट ऑर शंडयुल्ड ट्राइब्स के लिए हैं। यह जिस संदर्भ में की जा रही हैं, उसको हम लोग समभते हैं । मैं उस पर विशंष बल नहीं देता। लेकिन में यह बताना चाहता हां कि जितना भी संभव हा सका है उतना इंडियन एयर लाइंस ने किया है उनको भतीं करने के लिए और हम कर रहे हैं और करते रहीं।

जहां तक नान टोविनकल स्टाफ हाँ उसमी बहुत कमी नहीं हैं। बहां तक टीवनकल स्टाफ हैं, खी राय जी मक्ससे सहमत होंगे कि हम पढ़े लिखे होने पर भी बिना ट्रेनिंग के न इंडीनियरी का काम कर सकते हैं", न पाइलेंट का काम कर सकते हैं।

श्री रवी राख: इसका मतलव यह हैं कि उसमें हाई कास्ट लौग ही जाएंगे।

के अनाज को नेशनलाइज करके जो स्टाफ उन्होंने दिया है उनमें से अधिकांश अभी भी चलतं ही । जो अनुपात तब था उससं कही अधिक आज हैं। लेकिन उनके जमाने में कभी आपत्ति नहीं उठाई गईं। लेकिन आज चुनावाँ का हल्ला चलता हैं। इसीलए शेंड्यूल्ड कास्ट और शॅड्यल्ड ट्राइच्स का हल्ला भी चलता हैं।

श्री रबी राख: सभापीत महोदय, पाँइंट आफ आर्डर ।

MR. CHAIRMAN : No, no.

श्री रची राय: चुनाव चल रहा है. इसलिए हम लांग सवाल कर रहे हैं, इस पर मैं आब्जेक्शन कर रहा हुई।

(Interruption)

श्री राजबहादूर : हमारी नीयत पर क्यों हमला किया ? अगर आप कुछ कहते हैं हो इसका जवाब भी सुनिए।.

(Interruption)

हा. रामकृपाल सिंह: मी जानना चाहता हुं कि जो भी फ्लाइंग क्लब्स चल रहे हैं उनमें शॅंड्यल्ड कास्ट ऑर शॅंड्यल्ड ट्राइब्स के युवकों के पाइलेट के प्रशिक्षण के लिए सरकार ने कॉनसी व्यवस्था की हैं जैसे एयर होस्टेसेज की बहाली होती हैं, क्या इसमें सरकार रेशियल पालिसी नहीं बरत रही हैं कि कैवल व्हाइट स्किन्ड गर्ल्स हॉस्टेंसेंज ली जाएंगी, डार्क स्किन्ड नहीं ली जाएंगी ? क्या ऐसा कोई नियम बनाया गया हैं : क्योंकि मुर्फ अभी तक एक भी डार्क रिकन्ड होस्टेस नहीं मिली और हिन्द्स्तान में ज्यादातर लांग डार्क स्किन वाले हैं । मुभ्रे आज तक एक भी डार्क स्किन्ड या बाउन स्किन्ड एयर हांस्ट्रंस के नाते नहीं मिली। तो में जानना चाहता हूं कि सरकार की स्किन के वारे में कोई पालिसी हैं क्या ?

श्री राजबहादुर : कोई भी भेदभाव स्कोन के आधार पर नहीं होता, नहीं होना चाहिए। लेकिन योग्यताएं देखी जाती हैं", भाषा ज्ञान देखा जाता हैं, बौलने चालने की क्षमता देखी जाती हैं। श्री राजबहाद्र : जहां तक परानी बात हैं. फियर प्रजन्टेब्ल होनी चाहिए, यह तो निश्चित

बात हाँ। फिगर प्रंजन्टेबुल डार्क स्किन में भी हां सकती हाँ, यह में आपका मुगालता दूर करना चाहता हुं।

(Interruption)

SHRI SUBRAMANIAN SWAMY: Is this the reply that the worker should have a presentable figure? This is objectionable.

श्री राजबहादुर: पर्सेनीलटी देखी जाती हैं। इसमें विद्-हा करने की बात नहीं हैं। मैंने कहा कि फिगर प्रेजन्टे दुल होनी चाहिए।

SHRI K. CHANDRASEKHARAN: What does he mean by "presentable figure"?

DR. K. MATHEW KURIAN: In the International Women's Year this is the reply given by him.

SHRI K. CHANDRASEKHARAN: He has violated Article 14 of the Constitution of India.

SHRI RAJ BAHADUR: No, Sir. I have said that "presentable and able-bodied, persons are required".

DR. K. MATHEW KURIAN: The Minister has now changed his words. Instead of saying "presentable figure", he has said "able bodied".

SHRI SUBRAMANIAN SWAMY: He has said. "Presentable figure". He has made the woman a marketable commodity. This is objectionable.

- *S. [Transferred to the 24th February, 1975.]
- *4. (The questioner (Shri Malniu'.ra Baluxdur Singh) was absent. Far answer, i ia'c cols 28 infra.]

Take-over of sick tea gardens

*5. DR. R. K. CHAKRABARTI:
SHRIMATI MARGARET ALVA:
SHRIMATI LEELA DAMODARA
MENON: SHRI N. R.
CHOUDHURY: SHRI K. B.
CHETTRI: t

Will the Minister of COMMERCE be pleased to state:

The question was actually asked on the floor of the House by Shri K. B. Chettri.

- (a) whether the Expert Committee set up by Government to look into the question of take-over of sick tea gardens has submitted its final report;
- (b) whether the Committee has identified 43 sick and closed tea gardens for the purpose and recommended 30 out of them for re-activation:
- (c) if so, the names of 43 tea gardens considered by the Committee and the names of 30 tea gardens recommended by the Committee for reactivation?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): (a) to (c) Yes, Sir. The Task Faroe has submitted its report on the question of lake over of the sick tea gardens, and the Committee set up to examine the implications of the proposal has arrived at some findings which are receiving attention.

SHRI N. R. CHOUDHURY: My question was specific, whether the Committee has identified 43 sick and closed tea gardens and recommended 30 out of them for reactivation. Some reports have appeared in the press. I would like to know the names of those 43 tea gardens and also the names of the 30 tea gardens recommended for reactivation. We want to know it because the Minister himself agreed on the floor of this House. . .

MR. CHAIRMAN: What is the supplementary

SHRI N. R. CHOUDHURY: Sir, the entire economy of north-eastern region is dependent on the development of tea industry, and they are spoiling the entire tea industry. We want to know the names of the 43 sick gardens.

MR. CHAIRMAN: PI ease resume voui seat.

PROF. D. P. CHATTOPADHYAYA. Sir, we have said that 43 tea estates have been identified. So, to that question, I have already indicated the number 43. Of these 43, 25 have actually been studied in depth in terms of financial liabilities and